



2026:AHC:47121

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3213 of 2026

Vishnu Singh Lakhera

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Jeeshan Ahmad Siddiqui, Kanhaiya Lal, Mohammed Iftekhar
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mohammad Iftekhar Farooqui, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he was appointed as a Ward-Boy on 23.04.2025, however, now the writ petitioner claims that he should be considered under Old Pension Scheme in view of Government Orders dated 28.06.2024 and 11.07.2024 and the recommendations in that regard.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

March 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)